

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 3<sup>rd</sup> MAY, 2024, 03:00 P.M.**

**IA (IBC)/72/GB/2022  
In CP (IB)/14/GB/2022**

**Present: 1. Hon'ble Member (Judicial), Smt. Bidisha Banerjee  
2. Hon'ble Member (Technical), Shri D. Arvind**

In the Matter of	M/s Shree Salasar Properties & Finance Pvt. Ltd. 2. M/s Krishna trade & Commerce Pvt. Ltd Vs M/s Everest Infra Energy Ltd.
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. S. Jain, Adv.

For Respondent (s) : Mr. K. Mullick, Adv. & Mr. A. K. Mishra, Adv.

**ORDER**

**CP (IB)/14/GB/2022**

Both sides Counsel present. Ld. Counsel Mr. K. Mullick appearing for Respondents reports settlement and seeks further time for settlement of full and final re-payment to the Financial Creditor. Time granted. List the matter on **14.06.2024** for reporting settlement.

**IA (IBC)/72/GB/2022**

In view of the order passed in CP (IB)/14/GB/2022, matter adjourned to **14.06.2024**.

Sd/-  
**D. Arvind**  
**Member (Technical)**

Sd/-  
**Bidisha Banerjee**  
**Member (Judicial)**